

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 6095-6096/2021

(Arising out of impugned final judgment and order dated 07-02-2020 in CRLA No. 6302/2010 07-02-2020 in CRLA No. 5432/2010 passed by the High Court of Judicature at Allahabad)

SUSHIL KUMAR & ANR.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 100225/2021 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Cr1) No. 2441/2022 (II)

IA No. 37631/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 07-11-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. M.Z. Chaudhary, Adv.
Mr. Tabarak Hussain, Adv.
Mr. Shahbaz, Adv.
Mr. Lakhan Singh Yadav, Adv.
Mr. Ali Safeer F., Adv.
Mr. Aftab Ali Khan, AOR

Mr. Shailja Kant Dubey, Adv.
Mr. Anil Kumar Pandey, Adv.
Mr. Kailash J. Kashyap, Adv.
Mr. K. L. Janjani, AOR

For Respondent(s) Mr. Shashank Shekhar Singh, AOR(N.P.)

UPON hearing the counsel the Court made the following
O R D E R

None present for the respondent.

List the matter next week.

(GAGANDEEP SINGH CHADHA)
SR.PERSONAL ASSISTANT

(RANJANA SHAILEY)
COURT MASTER (NSH)